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ITEM NO.25

Court No.10

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 3 in Petition(s) for Special Leave to Appeal (Civil)
No(s).9236/2012

(From the judgement and order dated 30/03/2011 in CMWP No.10601/1998 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

JAI SINGH (D) THRU LRS.

Petitioner(s)

VERSUS

KISAN COOPERATIVE SUGAR FACTORY LTD&ORS.

Respondent(s)

(With appln(s) for permission to deleted respondent from array of parties
and office report))

Date: 05/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
(IN CHAMBERS)

For Petitioner(s) Mr. Dinesh Kumar Garg,Adv.
Mr.Abhishek Garg, Adv.

For Respondent(s) Mr. Saurabh Ajay Gupta,Adv.

Mr. S.K. Sabharwal ,Adv

UPON hearing counsel the Court made the following
O R D E R

The name of respondent nos. 3, 4 and 5 is deleted from the
array of parties at the risk of the petitioner.
Hence I.A. No. 3 is allowed.

|(Shashi Sareen)
|Court Master

| |(Sukhbir Paaul Kaur)
| |Court Master

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